

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12636/2006

(From the judgement and order dated 06/02/2006 in SA No. 48/2000 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

NAND KISHORE

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents)

Date: 20/08/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE H.S. BEDI

For Petitioner(s) Mr. Hari Om Yaduvansi, Adv.

Dr. Monika Gusain, Adv.

For Respondent(s)

Mr. Shail Kumar Dwivedi, Addl. Adv. Genl.

Mr. S. Wasim A. Qadri, Adv.

Mr. G. Venkateswara Rao, Adv.

Mr. Kamalendra Mishra, Adv.

UPON hearing counsel the Court made the following
ORDER

s' Four weeks' time is granted for filing counter affidavit. Two week
time, thereafter, is granted for filing rejoinder. Put up for final disposal thereafter
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[Meenu Sethi]
Court Master[Pushap Lata Bhardwaj]
Court Master